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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD




C.P. (I.B) No. 36/7/NCLT/AHM/2018

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: Popatbhai P Thummar  
V/s.  
Cosmos Technocast Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KRISHAL PATEL	ADVOCATE	FINANCIAL CRE	
2.	NIPUN SINGHVI VISHAL J. DAVE	Adv.	RESPONDENT	 

**ORDER**

Learned Advocate Mr. Krishan Patel i/b Nanavati & Nanavati present for present for Financial Creditor/ Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 15.03.2018 for hearing before admission.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 22nd day of February, 2018.